

Unauthorised occupation of DDA flats

*346. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Police have received complaints regarding unauthorized occupation of DDA Janta flats in Chilla Village, Mayur Vihar, New Delhi by anti-social elements;

(b) whether Human Rights Commission and National Commission on Women have also urged the Delhi Police for vacation of flats of some women Government officials being occupied unauthorizedly by anti-social elements;

(c) if so, the details thereof; and

(d) the action taken to remove unauthorized anti-social elements/trespassers from the DDA flats in Mayur Vihar, New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLAY RAMACHANDRAN): (a) to (c) Sir, National Human Rights Commission and National Commission for Women had forwarded a complaint of Smt. Veena Dogra, a resident of Sarojini Nagar, New Delhi to the Delhi Police regarding unauthorized occupation of her DDA Janata Flat in Chilla Village, Mayur Vihar, New Delhi by "Goonda" (Anti-Social) elements for the past 3-4 years.

(d) Enquiries made by Delhi Police have revealed that Smt. Ritu w/o Shri Vishal is residing as a tenant in the flat for the last several years and is not an encroacher. Accordingly, Smt. Veena Dogra, the complainant has been advised by the Delhi Police to approach a Civil Court for seeking vacation of the flat.

Central assistance for construction/maintenance of roads and bridges in States

*347. SHRI G. N. RATANPURI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the amount of Central assistance provided to each State for construction/maintenance of roads and bridges during the last three years, year-wise;

(b) the amount spent directly by different Central Government departments and agencies for construction of new roads and bridges in each State during the last three years, year-wise;

(c) the amount provided to Jammu and Kashmir (district-wise) from Central Road Fund and other Central loan, assistance and grants during the last three years; and

(d) whether any priority is given to road projects of J & K as in the absence of Railways, the State is fully dependent on roads ?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) and (b) This Ministry allocates funds to State Governments for development of State Roads (other than rural Roads) under the Central Road Fund (CRF) Scheme and Economic Importance and Inter-State Connectivity (EI & ISC) schemes as per provisions of CRF Act, 2000 amended by Finance Act, 2005. The State-wise allocation of funds under the schemes during each of the last three years and amount released are given in the Statement-I and II respectively (See below).

This Ministry is primarily responsible for development and maintenance of National Highways (NHs). The development and maintenance of NHs is carried out on agency basis through various agencies, such as the State Public Works Departments (PWDs), the National Highways Authority of India (NHAI) and Border Roads Organisation (BRO). The State-wise details of allocation and expenditure for development and maintenance of NHs during each of the last three years are given in the Statement-III & IV respectively (See below).

(c) and (d) The allocation of funds under CRF are made State-wise and not district-wise. Allocation of funds for development of State roads under CRF scheme is made to the States including the State of Jammu & Kashmir (J&K) on the basis of 30% weightage on consumption of petrol and High Speed Diesel (HSD) oil and 70% weightage on geographical area of the respective State. The allocation of funds under Economic Importance and Inter-State Connectivity (E&I&ISC) are made to the States including the State of J&K on the basis of fund requirement for works sanctioned subject to the overall availability of funds. The allocation to the State of J&K during the last three years under CRF and E&I&ISC schemes are given below:-

Year	(Rs. in crore)	
	CRF Accrual	EI&ISC Allocation
2007-08	50.86	1.73
2008-09	54.92	0.00
2009-10	86.81	0.00

Statement-I

*The State-wise fund accrued and released under CRF for the
years 2007-08, 2008-09 and 2009-10*

(Amount Rs. in crore)

Sl.No.	State/UTs	2007-08		2008-09		2009-10	
		Amount Accrued	Amount released	Amount Accrued	Amount released	Amount Accrued	Amount released
1	2	3	4	5	6	7	8
1	Andhra Pradesh	131.07	135.61	143.63	273.63	148.91	175.05
2	Arunachal Pradesh	16.74	18.13	18.26	25.96	31.38	18.44
3	Assam	26.13	26.13	27.42	15.09	35.05	32.87
4	Bihar	38.52	16.14	40.59	32.03	46.28	50.49
5	Chhattisgarh	40.35	40.35	43.66	26.52	58.43	22.19
6	Goa	8.18	4.17	8.93	8.99	5.87	2.82
7	Gujarat	97.07	97.07	104.84	177.14	107.48	0.00
8	Haryana	61.56	54.76	66.18	91.18	47.55	18.16
9	Himachal Pradesh	18.07	15.48	19.34	4.36	24.81	12.06
10	Jammu & Kashmir	50.86	50.85	54.92	84.62	86.81	86.81
11	Jharkhand	35.37	17.02	34.85	38.47	39.44	32.64
12	Karnataka	97.92	102.42	103.82	148.87	105.84	120.30
13	Kerala	48.42	29.45	48.58	43.60	36.54	49.27
14	Madhya Pradesh	93.85	93.85	100.29	87.45	133.63	45.76
15	Maharashtra	161.49	96.68	175.89	222.85	174.92	72.97
16	Manipur	5.28	3.86	5.84	0.60	8.90	2.20
17	Meghalaya	8.12	4.06	8.54	9.93	10.40	3.04
18	Mizoram	4.74	4.74	5.14	5.67	8.20	6.73
19	Nagaland	4.13	4.42	4.34	3.55	6.61	4.63

1	2	3	4	5	6	7	8
20	Orissa	52.14	31.66	56.25	83.49	70.56	70.56
21	Punjab	62.90	52.92	65.39	72.18	48.69	68.69
22	Rajasthan	119.83	132.45	130.60	180.60	158.91	158.91
23	Sikkim	2.13	2.07	2.15	2.54	2.99	3.41
24	Tamil Nadu	106.78	68.84	110.92	142.10	93.98	54.89
25	Tripura	3.29	0.00	3.54	3.78	4.62	5.27
26	Uttarakhand	19.07	14.02	20.96	10.54	25.74	8.01
27	Uttar Pradesh	143.11	159.34	145.55	234.55	140.65	161.07
28	West Bengal	53.65	35.70	55.40	42.69	53.02	53.02
29	A&N Islands	1.90	0.50	3.27	0.00	3.50	1.21
30	Chandigarh	2.28	0.00	3.51	1.17	3.75	3.19
31	Dadra & Nagar Haveli	1.10	0.00	1.64	0.00	1.75	0.32
32	Daman & Diu	0.79	0.00	1.24	0.00	1.33	0.00
33	Delhi	44.69	9.50	48.45	41.29	51.78	0.00
34	Lakshadweep	0.12	0.00	0.12	0.00	0.13	0.00
35	Puducherry	3.67	0.00	7.59	6.56	8.11	0.00

Statement-II

The State-wise fund allocated and released under the schemes of EI & ISC for the years 2007-08, 2008-09 and 2009-2010

(Amount Rs. in crore)

Sl. No.	State/UTs	2007-08		2008-09		2009-10	
		Amount allocated	Released	Amount Accrued	Released	Amount Accrued	Released
1	2	3	4	5	6	7	8
1	Andhra Pradesh	5.91	0.00	5.29	5.29	9.55	9.55
2	Arunachal Pradesh	6.38	5.20	6.53	6.53	11.90	11.36

1	2	3	4	5	6	7	8
3	Assam	6.38	0.00	0.40	0.40	1.62	1.00
4	Bihar	3.15	0.00	0.00	0.00	6.44	3.36
5	Chhattisgarh	2.00	0.00	0.00	0.00	1.97	0.00
6	Goa	0.00	0.00	0.00	0.00	0.00	0.00
7	Gujarat	6.40	14.06	1.46	1.46	16.98	0.00
8	Haryana	6.62	6.62	4.60	4.60	6.99	0.00
9	Himachal Pradesh	2.05	1.89	9.91	9.91	8.37	0.00
10	Jammu & Kashmir	1.73	0.00	0.00	0.00	0.00	0.00
11	Jharkhand	0.94	0.00	1.99	1.99	14.13	6.36
12	Karnataka	23.32	22.64	20.36	20.36	10.27	9.06
13	Kerala	2.68	0.00	1.25	1.25	11.34	10.84
14	Madhya Pradesh	12.81	6.89	0.00	0.00	6.07	0.00
15	Maharashtra	20.71	18.84	0.00	0.00	2.57	0.00
16	Manipur	0.08	0.00	0.00	0.00	4.80	2.80
17	Meghalaya	0.72	0.64	0.00	0.00	1.07	0.00
18	Mizoram	2.92	4.41	13.39	13.39	2.85	0.00
19	Nagaland	5.75	5.20	4.75	4.75	4.75	1.50
20	Orissa	12.08	1.90	35.04	35.04	14.87	10.20
21	Punjab	2.83	2.52	8.47	8.47	4.05	8.68
22	Rajasthan	5.91	10.97	20.81	20.81	5.57	0.00
23	Sikkim	12.70	15.72	16.80	16.80	9.32	9.00
24	Tamil Nadu	0.16	0.00	4.19	4.19	13.64	12.39
25	Tripura	1.97	1.70	1.29	1.29	0.38	0.00
26	Uttarakhand	6.38	5.50	0.00	0.00	5.59	0.00
27	Uttar Pradesh	6.65	0.00	17.82	17.82	6.15	6.15

1	2	3	4	5	6	7	8
28	West Bengal	5.70	5.00	1.30	1.30	1.49	2.10
29	A&N Islands	0.00	0.00	0.00	0.00	1.00	0.00
30	Chandigarh	1.00	0.00	3.00	0.00	0.50	0.00
31	Dadra & Nagar Haveli	2.00	0.00	0.50	0.00	0.00	0.00
32	Daman & Diu	2.00	1.60	1.50	0.00	0.00	0.00
33	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00
35	Puducherry	0.00	0.00	0.00	0.00	0.00	0.00

Statement-III

The State-wise fund allocated and spent for development of National Highways for the years 2007-08, 2008-09 and 2009-2010

(Amount Rs. in crore)

Sl. No.	State/UT	2007-08		2008-09		2009-10	
		Alloca- tion	Expen- diture	Alloca- tion	Expen- diture	Alloca- tion	Expen- diture
1	2	3	4	5	6	7	8
1	Andhra Pradesh	82.44	81.59	192.97	196.38	348.39	348.39
2	Arunachal Pradesh	6.00	5.65	1.10	1.10	0.00	0.00
3	Assam	87.96	86.00	88.25	87.65	206.29	206.29
4	Bihar	96.82	90.28	104.02	95.02	245.45	245.45
5	Chandigarh	2.00	2.00	3.39	3.39	2.95	2.95
6	Chhattisgarh	42.19	40.15	67.42	65.74	79.65	79.65
7	Delhi	9.00	8.30	15.80	15.80	17.21	17.21
8	Goa	15.00	15.00	34.39	34.39	33.16	33.16
9	Gujarat	67.70	65.16	102.33	101.06	150.26	150.26
10	Haryana	81.25	81.24	103.23	103.23	152.16	152.16

1	2	3	4	5	6	7	8
11	Himachal Pradesh	57.00	57.00	76.21	76.21	80.46	80.46
12	Jharkhand	57.25	57.24	96.41	96.41	117.90	117.90
13	Karnataka	104.21	106.51	215.30	214.91	305.43	305.42
14	Kerala	58.48	50.10	72.53	73.20	141.23	141.23
15	Madhya Pradesh	80.88	76.40	110.14	98.35	150.16	150.16
16	Maharashtra	142.55	144.79	195.18	196.87	326.18	326.18
17	Manipur	12.14	10.34	23.77	23.65	19.65	19.65
18	Meghalaya	22.88	22.33	51.60	50.77	61.54	61.54
19	Mizoram	15.00	15.00	13.55	13.55	5.52	5.52
20	Nagaland	12.00	10.20	30.60	30.60	30.46	30.46
21	Orissa	139.31	138.87	209.55	208.84	333.70	333.70
22	Puducherry	7.55	7.49	2.95	2.95	9.22	9.22
23	Punjab	85.95	85.47	156.77	156.77	188.49	188.49
24	Rajasthan	103.18	102.81	214.35	216.54	140.24	140.23
25	Tamil Nadu	94.03	94.48	133.77	131.96	168.40	168.40
26	Uttar Pradesh	135.87	132.50	223.51	222.20	433.21	433.21
28	Uttaranchal	41.30	38.98	112.40	112.29	160.91	160.91
28	West Bengal	58.00	57.99	95.30	95.30	147.00	147.00
29	Andaman & Nicobar Islands	0.00	0.00	0.00	0.00	0.00	0.00
30	NHA1*+	9026.06	9026.06	9025.47	9025.47	7944.70	7944.30
31	BRO*+	649.76	623.93	650.00	645.80	756.00	723.49
32	SARDP-NE*	710.00	698.02	1000.00	643.72	1200.00	667.60

* State-wise allocations are not made.

+ Includes allocation to State of J&K.

Statement-IV

The State-wise fund allocated and spent for maintenance and repairs of National Highways for the year 2007-08, 2008-09 and 2009-2010

(Amount Rs. in crore)

Sl. No.	State/UT	2007-08		2008-09		2009-10	
		Alloca- tion	Expen- diture	Alloca- tion	Expen- diture	Alloca- tion	Expen- diture
1	2	3	4	5	6	7	8
1	Andhra Pradesh	78.13	77.36	83.25	97.70	56.25	61.32
2	Arunachal Pradesh	0.37	0.33	1.82	0.02	0.91	0.90
3	Assam	41.62	32.86	40.20	40.47	78.85	64.45
4	Bihar	29.90	25.32	44.50	38.02	69.51	50.70
5	Chandigarh	0.98	0.84	0.68	0.80	0.75	0.67
6	Chhattisgarh	27.19	26.58	27.26	27.76	33.40	31.94
7	Delhi	0.00	0.00	0.00	0.00	0.50	0.00
8	Goa	4.92	4.74	5.01	4.61	5.35	4.89
9	Gujarat	40.27	39.56	42.04	41.92	43.03	41.67
10	Haryana	18.13	17.95	19.64	19.79	18.97	18.61
11	Himachal Pradesh	17.70	17.07	18.84	20.94	31.37	26.43
12	Jharkhand	27.82	23.38	20.38	18.56	28.97	17.51
13	Karnataka	59.45	60.30	71.24	67.04	64.76	60.57
14	Kerala	27.36	55.80	21.75	30.12	28.50	32.60
15	Madhya Pradesh	59.03	58.22	48.66	50.37	57.15	54.30
16	Maharashtra	63.16	57.54	62.92	53.04	66.98	62.24
17	Manipur	14.30	11.52	10.24	9.72	7.24	7.57
18	Meghalaya	13.39	8.19	17.53	17.41	14.78	13.01
19	Mizoram	7.25	4.27	9.20	7.40	3.58	2.22

1	2	3	4	5	6	7	8
20	Nagaland	7.43	4.88	10.78	12.55	12.30	9.31
21	Orissa	50.51	50.28	52.56	61.88	59.50	61.83
22	Puducherry	0.91	0.91	1.10	1.47	1.63	0.89
23	Punjab	23.82	20.40	25.58	27.47	23.00	26.86
24	Rajasthan	70.57	70.56	72.35	75.06	76.53	48.39
25	Tamil Nadu	30.16	30.35	49.40	46.55	32.62	36.47
26	Uttar Pradesh	62.48	62.21	55.22	61.04	73.93	84.83
28	Uttaranchal	19.10	17.12	21.87	20.86	25.31	21.64
28	West Bengal	24.08	23.26	31.49	21.69	27.15	27.43
29	Andaman & Nicobar Islands			0.00	-	4.00	0.00
30	NHAI*+	147.91	147.91	70.00	70.00	87.94	87.94
31	BRO*+	30.06	28.71	26.35	21.68	24.00	24.00

* State-wise allocations are not made.

+ Includes allocation to State of J&K.

Honour killings

*348. MS. MABEL REBELLO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether former Chief Justice of India has described honour killings as human rights violation;
- (b) if so, whether Government has decided to refer the issue of honour killings to a Group of Ministers (GoM) under the Chairmanship of Finance Minister to consider the issue;
- (c) if so, whether GoM has given its recommendations;
- (d) if so, the details thereof;
- (e) by when Government is considering to introduce legislation in this regard; and